

IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 645 of 2023

IN THE MATTER OF:

LALIT KUMAR JAIN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT

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THROUGH


**PRIYANKA SWAMI****Advocate****Counsel for the State of UP.****F- 13, Ground Floor, Jangpura Extension,****New Delhi- 110014**

IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
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**ACTION TAKEN REPORT ON BEHALF OF THE EXECUTIVE OFFICER,  
NAGAR PALIKA PARISHAD BARAUT, UTTAR PRADESH ALONGWITH  
THE SUPPORTING AFFIDAVIT.**

**MOST RESPECTFULLY SHOWETH:**

1. That in compliance with the Hon'ble National Green Tribunal's (NGT) order dated 10-09-2024, passed in Original Application No. 645/2023, titled *Lalit Kumar Jain Vs. State of Uttar Pradesh & Ors.*, this compliance report is respectfully submitted on behalf of the office of the District Magistrate. The Hon'ble Tribunal directed Respondents Nos. 2 and 3 to recover environmental compensation of ₹2.30 crore from Nagar Palika Parishad, Baraut, for non-compliance with waste management practices during the period from 01-07-2020 to 30-04-2024. This report outlines the actions taken to comply with the directives and achieve the objectives of the Hon'ble Tribunal. The order states:

*"....4. Though Respondent No. 2, District Magistrate, Baghpat is served, but no one is present on behalf of Respondent No. 2 to assist the Tribunal.*

*...8. In view of the above, we also allow Respondents No. 2 and 3 to file a fresh action taken report within six weeks by way of affidavit through e-filing.*

*.. 9. List on 13.12.2024...."*

2. That its submitted that on 27-08-2024, the Uttar Pradesh Pollution Control Board (UPPCB) issued a demand letter specifying the imposition of ₹2.30 crore as environmental compensation on Nagar Palika Parishad, Baraut, in relation to the discharge of untreated wastewater into the Mirapur Rajvahe canal and non-compliance with environmental norms. Out of this amount, ₹10 lakh has been paid to UPPCB through RTGS as an initial installment, reflecting the Parishad's commitment to fulfilling its environmental obligations. The remaining amount is being arranged, and the Parishad is in active consultation with the State Government for further financial assistance to ensure timely compliance with the demand. Copy of the RTGS Payment Receipt for ₹10 Lakh to UPPCB's account dated 28-11-2024 is annexed herewith as **ANNEXURE-1**
  
3. That its further stated that this Status Report is being submitted in compliance with the directions issued by this Hon'ble Tribunal on September 10, 2024, in the above-captioned matter. Pursuant to the said directions, the Nagar Palika Parishad, Baraut, has undertaken extensive measures to address the issues concerning the prevention of polluted water discharge into the Mirapur Rajvahe canal and the enhancement of its cleanliness and structural integrity.
  
4. That it is respectfully submitted that the total discharge of wastewater into the canal is currently estimated to be 1.5 million liters per day (MLD). This wastewater is directed to the Makhraj drain, where temporary treatment is being conducted through the process of phyto-remediation. Phyto-remediation, though a provisional solution, is a scientifically accepted method to improve water quality through natural processes until a permanent solution is implemented. Copy of the related water drainage layout

plan, clearly depicting the flow patterns and the alignment of drains and canals within the Baraut region of District Baghpat, is annexed herewith as **ANNEXURE-2**

5. That the Nagar Palika Parishad has already procured a total of 8431.23 square meters of land for the construction of a Sewage Treatment Plant (STP). A Detailed Project Report (DPR) for the proposed STP, dated December 3, 2024, has been carefully prepared and submitted to the State Government for approval. Once operational, the STP will serve as a permanent, scientifically robust solution for the treatment and disposal of sewage, thereby significantly reducing the environmental burden on the canal and its surrounding areas. Copy of the Detailed Project Report (DPR) for the proposed Sewage Treatment Plant (STP), dated December 3, 2024 is annexed herewith as **ANNEXURE-3**
  
6. That it is further submitted that significant infrastructural development works are underway along the Mirapur Rajvahe canal. These works are aimed at ensuring structural stability, preventing untreated wastewater discharge, and maintaining the ecological integrity of the canal environment. Specifically, robust retaining walls are being constructed along the canal banks to prevent erosion, control seepage, and provide a stable boundary. The total planned length of these retaining walls is same is 2650 meter out of which 1250 has already been made by the NPP baraut furthermore after the order 497 meter is under process the remains only 903 meter it will be done once the amount for the same is sanctioned by the concerned department and all efforts are being made to expedite completion. A copy of Details of the workforce and the assigned roles for the construction of the retaining walls along the Mirapur Rajvahe canal and geotagged photographs., is annexed herewith as **ANNEXURE 4.**

7. That This DPR has been sent with the recommendation from District Magistrate, Baghat to the Principal Secretary Urban Development along with copy of DPR with a request to sanction the same in light of hon'ble NGT order dated 10.09.2024. The copy of the above letter dated 04.12.2024 is annexed with as Annexure-5.
8. That to further reinforce the canal's environmental integrity, pipelines are being laid out to channel untreated water into the main drainage system, thereby preventing any uncontrolled entry of pollutants into the Mirapur Rajvahe canal. This measure is crucial to maintaining the ecological balance and ensuring long-term water quality improvements.
9. That in addition to the infrastructural interventions, the process of phyto-remediation has been strategically implemented at points where wastewater infiltrates the canal and the Makhraj drain. Prior to the commencement of phyto-remediation activities, water samples were collected and analyzed to establish baseline pollution levels. Subsequent tests conducted after the application of phyto-remediation techniques have indicated a marked improvement in water quality. Certified laboratory reports and photographic documentation, capturing the condition of the canal before and after the implementation of phyto-remediation, substantiate these positive outcomes and have been submitted for the kind consideration of this Hon'ble Tribunal.
10. That simultaneously, the Nagar Palika Parishad has embarked upon public engagement and awareness initiatives to prevent waste dumping into the canal. Prominently placed flex boards instruct residents against disposing garbage, cow dung, or household wastewater into the canal. In addition, notices have been issued to property owners adjacent to the canal, warning them of the legal and regulatory

consequences of non-compliance. These steps are being enforced rigorously, emphasizing community cooperation in environmental protection.

11. That to sustain cleanliness around the canal, door-to-door waste collection services have been implemented in wards 17, 18, 19, and 20. Specialized vehicles and trained operators are deployed to ensure efficient waste collection and management. Sanitation inspectors regularly supervise these operations, further ensuring adherence to cleanliness standards. Moreover, the Irrigation Department conducts seasonal cleaning of the canal at designated intervals, the most recent cleaning drive having been completed in November 2024, thereby maintaining hygiene and preventing siltation.

12. That the Nagar Palika Parishad remains unwaveringly committed to fulfilling its obligations under the orders of this Hon'ble Tribunal and adhering to the relevant environmental regulations. By implementing these measures—ranging from infrastructural improvements to community education and enforcement actions—the Parishad strives to achieve a sustainably managed canal ecosystem and a cleaner environment for the citizens. The Parishad stands ready to provide further updates as may be required by this Hon'ble Tribunal.

THROUGH



**PRIYANKA SWAMI**

**Advocate**

**Counsel for the State of UP.**

**F- 13, Ground Floor, Jangpura Extension,**

**New Delhi- 110014**

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 645/2023

Lalit Kumar Jain

Applicant

Versus

State of Uttar Pradesh

Respondent

**AFFIDAVIT**

I, MANOJ KUMAR RASTOGI aged about 56 years s/o Sh.B.P. RASTOGI is presently posted as EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD BHARAUT. **Presently at New Delhi**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Affidavit has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



*[Handwritten Signature]*

DEPONENT



**VERIFICATION**

Verified on solemn affirmation at New Delhi on this **09 DEC 2024** day of **2024**,  
that the contents of the foregoing affidavit are true and correct to the best of my  
knowledge and no part of it is false and nothing material has been concealed  
therefrom.

*[Handwritten Signature]*

DEPONENT

*[Handwritten Signature]*  
D/6004/2022

I identified the deponent who  
has signed in my presence

**ATTESTED**  
NOTARY PUBLIC  
(INDIA)

**09 DEC 2024**

**NEFT/RTGS Challan**

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Account Number : **ICL41128208891765**

IFSC Code : **ICIC0000103**

Bank Name : **ICICI Bank Ltd**

Branch Name : **RPC Mumbai**

**Date : 28/11/2024**

**Total amount payable Rs : 1000000.00**

**Payment Details**

**Payer Details**

PGAmount	1000000.00	Reference No	eshf_67485276353a1
Convenience Fee	0.00		16771732792950
GST	0.00	SubMerchant Id	1677
		UPIVPA	upivpa

**Notes:**

1. Please verify content of RTGS/NEFT instruction slip generated for accuracy.
2. Post taking print out of RTGS/NEFT instruction slip, visit to your bank for remitting the fund through RTGS/NEFT.
3. You may also add Account Number as payee in your Internet Banking for remitting the fund through RTGS/NEFT.
4. While making payments ensure to:
  - i. Initiate the payment well before the late-fee is applicable and/or before the last payment due date.
  - ii. Avoid any mismatch/incorrect input of an Account Number or IFSC.
  - iii. Ensure to remit funds equal to the total amount only.
  - iv. Avoid multiple payments with the same Account Number.
5. Any of the above error will lead to a failure/delay in the settlement or refund of the funds to the Merchant Account, for which ICICI Bank will not be responsible.
6. For any refund/claim please contact your Merchant/Institute, only.

Customer Copy (To be filed by Bank office)

Transaction ID : **241128208891765**      Date : **28/11/2024**

Paymode : **NEFT/RTGS Challan**      Amount Collected : **1000000.00**

Contact Us

[lbcmsdesk@icicibank.com](mailto:lbcmsdesk@icicibank.com)

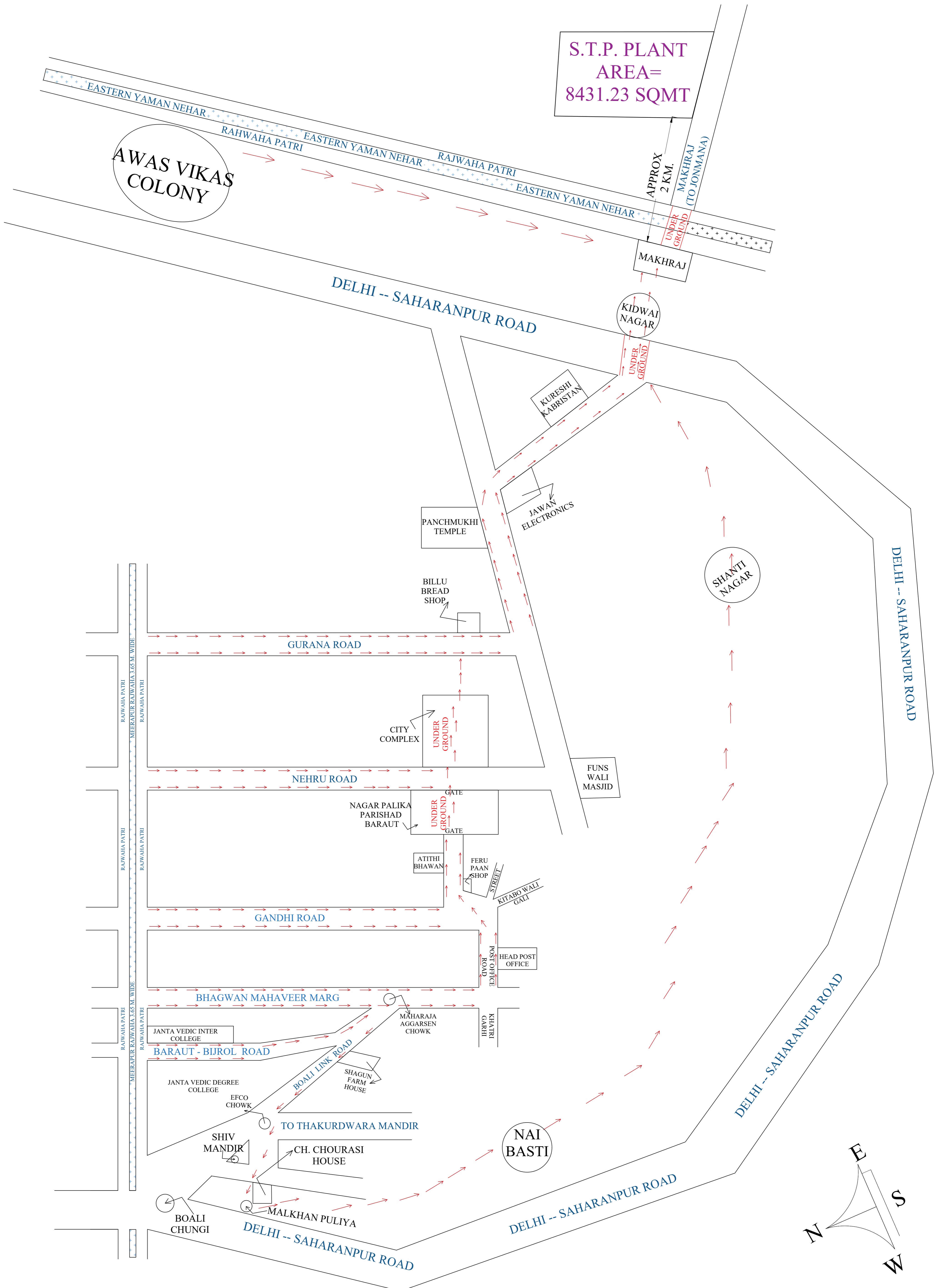


Please check the status of the payment by login to

<https://www.eazypay.icicibank.com/Transaction Status/>

# NAGAR PALIKA PARISHAD BARAUT, DIST. BAGHPAT (WATER DRAIN LAYOUT PLAN)

ANNEXURE-2





## कार्यालय मुख्य अभियन्ता(गा0क्षेत्र),

उ0प्र0 जल निगम(नगरीय),

सै0-1, राजनगर, गाजियाबाद-201002।

E-mail ID: zce\_gzb\_upjn@yahoo.co.in

पत्रांक: 2693 / 51कम /

दिनांक: 03-12-2024

सेवा में,

मुख्य अभियन्ता (नागर),  
उ0प्र0 जल निगम(नगरीय),  
6-राणा प्रताप मार्ग, लखनऊ।

विषय:- जनपद बागपत की नगर पंचायत बडौत में प्रवाहित हो रहे नालों के शोधन हेतु एस0टी0पी0 निर्माण एवं आई0 एंड डी0 वर्क्स के प्राक्कलन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, जनपद बागपत की नगर पालिका परिषद् बडौत में प्रवाहित हो रहे मीरापुर रजवाहे में प्रदूषण की रोकथाम सम्बन्धित प्रकरण मा0 NGT में विचाराधीन है, जिसमें NGT द्वारा नगर पालिका परिषद् बडौत में सीवरेज नेटवर्क एवं एस0टी0पी0 निर्माण की कार्य योजना बनायी जाने की अपेक्षा की गयी है। (NGT order संलग्न)।

जिलाधिकारी, बागपत द्वारा अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत को उक्त सम्बन्ध में शीघ्र कार्यवाही किये जाने हेतु उ0प्र0 जल निगम(नगरीय) को आदेशित किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत द्वारा अवगत कराया गया है कि बडौत नगर पालिका परिषद् अमृत 2.0 कार्यक्रम से आच्छादित है, जिसमें सीवरेज सिस्टम एवं एस0टी0पी0 निर्माण हेतु 01 नग CWAP लागत रू0 580.00 करोड़ Mohua पोर्टल पर Submit किया गया है। जिलाधिकारी महोदय, बागपत से प्राप्त आदेशों के अनुपालन में प्रथम चरण में प्रश्नगत मीरापुर रजवाहे में प्रदूषण रोकथाम हेतु Intercepting Sewerage, नगर पालिका में प्रवाहित हो रहे नालों का I&D वर्क एवं एस0टी0पी0 निर्माण का प्राक्कलन लागत रू0 60.40 करोड़ CAPEX एवं 16.45 करोड़ (OPEX 05 Years) कुल लागत रू0 76.86 करोड़ अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

(आर0के0 पंकज)  
मुख्य अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी महोदय, बागपत।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), मेरठ।
3. अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत।

Byank 03.12.24  
मुख्य अभियन्ता



## कार्यालय मुख्य अभियन्ता(गा0क्षेत्र),

उ0प्र0 जल निगम(नगरीय),

सै0-1, राजनगर, गाजियाबाद-201002।

E-mail ID: zce\_gzb\_upjn@yahoo.co.in

पत्रांक: 2693 / 514 क ज /

दिनांक: 03-12-2024

सेवा में,

मुख्य अभियन्ता (नागर),  
उ0प्र0 जल निगम(नगरीय),  
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महोदय,

उपरोक्त विषयक, जनपद बागपत की नगर पालिका परिषद् बडौत में प्रवाहित हो रहे मीरापुर रजवाहे में प्रदूषण की रोकथाम सम्बन्धित प्रकरण मा0 NGT में विचाराधीन है, जिसमें NGT द्वारा नगर पालिका परिषद् बडौत में सीवरेज नेटवर्क एवं एस0टी0पी0 निर्माण की कार्य योजना बनायी जाने की अपेक्षा की गयी है। (NGT order संलग्न)।

जिलाधिकारी, बागपत द्वारा अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत को उक्त सम्बन्ध में शीर्ष कार्यवाही किये जाने हेतु उ0प्र0 जल निगम(नगरीय) को आदेशित किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत द्वारा अवगत कराया गया है कि बडौत नगर पालिका परिषद् अमृत 2.0 कार्यक्रम से आच्छादित है, जिसमें सीवरेज सिस्टम एवं एस0टी0पी0 निर्माण हेतु 01 नग CWAP लागत रू0 580.00 करोड़ Mohua पोर्टल पर Submit किया गया है। जिलाधिकारी महोदय, बागपत से प्राप्त आदेशों के अनुपालन में प्रथम चरण में प्रश्नगत मीरापुर रजवाहे में प्रदूषण रोकथाम हेतु Intercepting Sewerage, नगर पालिका में प्रवाहित हो रहे नालों का I&D वर्क एवं एस0टी0पी0 निर्माण का प्राक्कलन लागत रू0 60.40 करोड़ CAPEX एवं 16.45 करोड़ (OPEX 05 Years) कुल लागत रू0 76.86 करोड़ अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

*(Handwritten signature)*  
03.12.24  
(आर0के0 पंकज)  
मुख्य अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी महोदय, बागपत।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), मेरठ।
3. अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत।

मुख्य अभियन्ता

**OFFICE OF THE EXECUTIVE ENGINEER, CONSTRUCTION DIVISION**  
**U.P. JAL NIGAM (URBAN), BAGPAT**

Estimate For I&D and STP Works in Baraut NPP  
 Under AMRUT 2.0

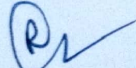
**FORM - 'J' (Comprehensive)**

Town: Baraut NPP  
 Rs. (In lac)

Sl. No.	Description	Amount in Lacs	Cost	Govt. of India share (33.33%)	Govt. of U.P. share (56.67%)	ULB share (10%)
				Amount	Amount	Amount
				5	6	7
1	2	3	4			
1	Total cost of Civil work	4092.32	4092.32	1363.97	2319.12	409.23
2	Total cost of E&M work	623.15	623.15	207.70	353.14	62.32
3	<b>Sub Total (1 + 2)</b>		<b>4715.47</b>	<b>1571.67</b>	<b>2672.26</b>	<b>471.55</b>
4	Less @ 5% due to efficiency	4715.47	5%	235.77	78.58	23.58
5	<b>Sub Total (3 - 4)</b>		<b>4479.70</b>	<b>1493.08</b>	<b>2538.65</b>	<b>447.97</b>
6	Labour Cess on "(5)"	4479.70	1%	44.80	14.93	4.48
7	GST @18%	4479.70	18%	806.35	268.76	80.64
8	Centage	4479.70	8.0%	358.38	0.00	0.00
9	<b>Sub Total (6 + 7 + 8)</b>		<b>1209.53</b>	<b>283.69</b>	<b>840.73</b>	<b>85.12</b>
10	Power Connection /Transmission Line with 18% GST		350.97	116.98	198.89	35.10
11	<b>Sub Total (9 + 10)</b>		<b>1560.50</b>	<b>400.67</b>	<b>1039.62</b>	<b>120.22</b>
12	<b>Sub Total (5+11)</b>		<b>6040.20</b>	<b>1893.75</b>	<b>3578.26</b>	<b>568.19</b>
13	Operation & maintenance for 5 Years with 18% GST		1645.85	0.00	0.00	1645.85
14	<b>Total (12+13)</b>		<b>7686.05</b>	<b>1893.75</b>	<b>3578.26</b>	<b>2214.03</b>

Prepared By

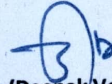
Prepared By



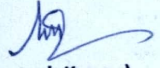
(Ravi Kant)  
Assistant Engineer



(Mohit Verma)  
Executive Engineer



(Deepak Verma)  
Assistant Engineer



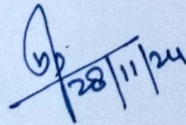
(Santosh Kumar)  
Executive Engineer

Construction Division  
U.P. Jal Nigam (Urban)  
Bagpat

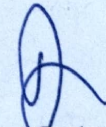
Construction Division (E&M)  
U.P. Jal Nigam (Urban)  
Ghaziabad

Recommended By

Recommended By

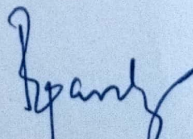


( Neelam )  
Superintending Engineer  
Construction Circle  
U.P. Jal Nigam (Urban)  
Meerut



( Sanjeev Kumar Gautam )  
Superintending Engineer  
Construction Circle (E&M)  
U.P. Jal Nigam (Urban)  
Ghaziabad

APPROVED BY



( R. K. Pankaj )  
Chief Engineer (Gzb. Zone)  
U.P. Jal Nigam (Urban)  
Ghaziabad

**OFFICE OF THE EXECUTIVE ENGINEER, CONSTRUCTION DIVISION**  
**U.P. JAL NIGAM (URBAN), BULANDSHAHR**

Estimate For I&D and STP Works in Baraut NPP

Under **AMRUT-2-D**

(Part-I)

**FORM - 'J' (CIVIL) - I&D WORKS**

Town: Baraut NPP

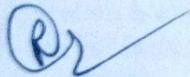
Rs. (in lac)

Sl. No.	Description	Amount in Lacs		Cost	Govt. of India share (33.33%)	Govt. of U.P. share (56.67%)	ULB share (10%)
					Amount	Amount	Amount
1	2	3		4	5	6	7
1	Total cost of Civil work	4092.32		4092.32	1363.97	2319.12	409.23
2	<b>Sub Total (1)</b>			<b>4092.32</b>	<b>1363.97</b>	<b>2319.12</b>	<b>409.23</b>
3	Less @ 5% due to efficiency	4092.32	5%	204.62	68.20	115.96	20.46
4	<b>Sub Total (2-3)</b>			<b>3887.70</b>	<b>1295.77</b>	<b>2203.16</b>	<b>388.77</b>
5	Labour Cess on "(4)"	3887.70	1%	38.88	12.96	22.03	3.89
6	GST @18%	3887.70	18%	699.79	233.24	396.57	69.98
7	Centage	3887.70	8.0%	311.02	0.00	311.02	0.00
8	<b>Sub Total (5+6 + 7)</b>			<b>1049.69</b>	<b>246.20</b>	<b>729.62</b>	<b>73.87</b>
9	<b>Sub Total (6 + 7 + 8)</b>			<b>4937.39</b>	<b>1541.97</b>	<b>2932.78</b>	<b>462.64</b>
10	Operation & maintenance for 5 Years with 18% GST			48.29	0.00	0.00	48.29
11	<b>Total (9+10)</b>			<b>4985.68</b>	<b>1541.97</b>	<b>2932.78</b>	<b>510.93</b>

Prepared By

Checked By

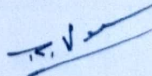
Recommended By



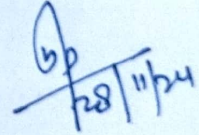
(Ravi Kant)  
Assistant Engineer



(Mohit Verma)  
Executive Engineer



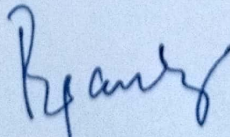
Rishabh Verma  
JE (T)



( Neelam )  
Superintending Engineer  
Construction Circle  
Uttar Pradesh Jal Nigam (Urban)  
Meerut

Construction Division  
U.P. Jal Nigam (Urban)  
Bagpat

APPROVED BY



( R. K. Pankaj )  
Chief Engineer (Gzb. Zone)  
U.P. Jal Nigam (Urban)  
Ghaziabad



OFFICE OF THE EXECUTIVE ENGINEER CONSTRUCTION DIVISION (E&M), U.P. JAL NIGAM (URBAN) GHAZIABAD

FORM 'J' (E&M)


S.No	Description of work	Amount (In Lakh)	%age		Total (In Lakh)
1	2	3	4		5
1	Total Work Cost of E&M Works	623.15			₹ 623.15
2	Departmental Proficiency	623.15	-5%		-₹ 31.16
A	Total (1+2) :-				₹ 591.99
3	G.S.T (On A)	591.99	18%		₹ 106.56
4	Labour Cess (On A)	591.99	1%		₹ 5.92
5	Centage (On A)	591.99	8%		₹ 47.36
B	Sub Total (A+3+4+5) :-				₹ 751.83
6	Power Connections with transmission Line with GST	41.05	100%		₹ 41.05
7	Electricity charges for 3 month trail & run	5.34	100%		₹ 5.34
8	Diesel cost for 3 month trail & run	0.70	100%		₹ 0.70
C	Sub Total (6+7+8) :-				₹ 47.09
	GRAND TOTAL (B+C) :-				₹ 798.92
9	Cost of Operation & Maintenance for 5 Years of E&M works including 18% GST & 1% Labour cess (OPAX)	1404.40	100%		₹ 1,404.40

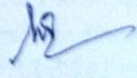
Prepared by

Checked by

Recommended by

  
( Er. Deepak Verma )  
Assistant Engineer

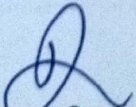
  
( Er. Pradeep Kumar )  
J. E. (T)

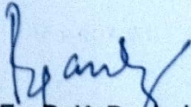
  
( Er. Santosh Kumar )  
Executive Engineer

Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad

Recommended by

Approved by

  
( Er. Sanjeev Kumar Gautam )  
Superintending Engineer  
Construction Circle (E&M) U.P. Jal Nigam (Urban)  
Ghaziabad

  
( Er. R. K. Panikaj )  
Chief Engineer (Ghaziabad Zone)  
U. P. Jal Nigam (Urban)  
Ghaziabad

कार्यालय नगर पालिका परिषद बडौत जनपद बागपत ।						
निर्माण विभाग						
कस्बा बडौत में मीरापुर राजवाहे की बायीं पटरी निर्माणाधीन सी0सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।						
क्र.सं	कार्य का नाम	मद का नाम	बोर्ड प्रस्ताव संख्या एवं दिनांक	फर्म / ठेकेदार	कार्यदिश दिनांक	स्वीकृत धनराशि
1	कस्बा बडौत वार्ड 18 विकास मलिक के प्लाट से मजदुरो वाले पुल तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 93 दिनांक 19-07-2024	उत्कर्ष बिल्डर्स, पार्टनर सुधीर कुमार	22-10-2024	3080212
2	कस्बा बडौत वार्ड 18 रविकिशन के मकान से सुभाष के मकान तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 90 दिनांक 19-07-2024	उत्कर्ष बिल्डर्स, पार्टनर सुधीर कुमार	22-10-2024	2910275
3	वार्ड 18 बिजरील रोड से सुभाष के मकान तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 170 दिनांक 16-11-2024	उत्कर्ष बिल्डर्स, पार्टनर सुधीर कुमार	7/3/2024	3188848
4	कस्बा बडौत वार्ड 14 नेहरू रोड पुल से हरिजन धर्मशाला तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 171 दिनांक 16-11-2024	श्री प्रवीण कुमार जैन	12/3/2024	2453309
5	कस्बा बडौत वार्ड 14 में भगवत प्रसाद के मकान से गुराना रोड पुल तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 172 दिनांक 16-11-2024	श्री प्रवीण कुमार जैन	12/3/2024	2425449
6	कस्बा बडौत वार्ड 14 अनिता के मकान से विजयपाल के मकान तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 68 दिनांक 19-07-2024	श्री रविन्द्र कुमार	15-10-2024	2458564
7	कस्बा बडौत वार्ड 14 सहदेव के मकान से राकेश के मकान तक मीरापुर राजवाहे की बायीं पटरी पर सी0 सी0 सडक / रिटैनिंगवॉल निर्माण कार्य ।	राज्य वित्त / बोर्ड फण्ड	प्रस्ताव संख्या 64 दिनांक 19-07-2024	श्री रविन्द्र कुमार	15-10-2024	3690544

(PNC)

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उपस्थिति रजिस्टर..... 2024

मास..... 200

कम संख्या	नाम	पद	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	अवकाश दिनांक	अवकाश विधेय
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उपस्थिति रजिस्टर.....

31/12/20

भारत

कक्षा 10004

200

सहस्रिका संख्या

दिनांक

क्र. सं.	नाम	दिनांक	1	2	3	4	5	6	7	8	9	10	11	12	13	14
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21 दिन			P	P	P	P	P	P	P	P	P	P	P	P	P	P
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विजय			P	P	P	P	P	P	P	P	P	P	P	P	P	P
राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P

वर्ग 1000

राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P
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राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P

वर्ग 1000

राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P
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वर्ग 1000

राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P
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राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P

क्र. सं.	नाम	दिनांक	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
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राजेश			P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P





 GPS Map Camera

Gandhi Road, Madhuban Colony, Baraut,  
250611, Uttar Pradesh, India

Lat 29.105770, Long 77.268509

12/06/2024 05:02 PM GMT+05:30

Note : Captured by GPS Map Camera



 GPS Map Camera

Baraut, Baraut, 250611, Uttar Pradesh, India  
Lat 29.093568, Long 77.271801  
12/06/2024 04:43 PM GMT+05:30  
Note : Captured by GPS Map Camera





GPS Map Camera

Baraut, Baraut, 250611, Uttar Pradesh, India

Lat 29.093947, Long 77.271851

12/06/2024 04:44 PM GMT+05:30

Note : Captured by GPS Map Camera

प्रेषक,

जिलाधिकारी  
बागपत ।

सेवा में,

प्रमुख सचिव,  
नगर विकास विभाग,  
उत्तर प्रदेश शासन, लखनऊ।

पत्रांक 938 /एलबीसी/2024-25

दिनांक 04 दिसम्बर, 2024

विषय :- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 645/2023 में पारित आदेश दिनांक 10.09.2024 के सम्बन्ध में।

महोदय,

कृपया अनुरोध करना है कि जनपद बागपत की नगर पालिका परिषद बडौत के द्वारा नगरीय क्षेत्र का सीवेज स्थानीय नहर में प्रवाहित किये जाने के क्रम में मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 645/2023 ललित जैन बनाम उत्तर प्रदेश राज्य में दिनांक 10.09.2024 को निम्नवत आदेश पारित किये -

1. In this original application, the Tribunal is considering the issue of discharge of sewage in the Irrigation Canal known as Rajwahe within the limits of Municipal Council, Baraut.
2. After the previous order, a status report on behalf of Respondent No. 3, Municipal Council, Baraut has been filed. The photographs enclosed as Annexure-9 to that report show the pathetic condition of the canal. The canal appears to be full of sewage and garbage whereas it is meant for carrying the water for irrigation. If such polluted water is used for irrigation, the consequential health hazard will be serious.
3. we also find that though Uttar Pradesh Pollution Control Board (UPPCB) has levied the Environmental Compensation (EC) of ₹2.3 crores at the rate of ₹5 lakh per month for the period from 01.07.2020 to 30.04.2024 and the communication dated 27.08.2024 has been sent by the UPPCB to the Collector, Baghpat for the recovery of EC but till now the EC has not been recovered. The violation is continuing and from the reports, it is not reflected that any effective step at the ground level has been taken to prevent the discharge of



sewage in the canal. Therefore, for subsequent periods of violation also, EC is required to be imposed and recovered.

4. Respondent No. 3 has also not taken effective steps and there is a clear violation of the judgment of the Hon'ble Supreme Court in the matter of Paryavaran Suraksha vs. Union of India reported in (2017) 5 SCC 326, as even after the expiry of three years period from the date of judgement, the STP has not been set up and there is no effective step for preventing the sewage from flowing in the canal.

5. Counsel for Respondent No. 3 has informed that Baraut is not a Municipal Corporation but is a Municipal Council headed by the Executive Officer. Hence, the description of Respondent No. 3 is corrected as under:

Respondent No. 3: Executive Officer, Municipal Council, Baraut.

6. Having regard to the above, we require Respondent No. 2, District Magistrate, Baghpat and Respondent No. 3, Executive Officer, Baraut to appear virtually on the next date of hearing and appraise the Tribunal about the steps which have been taken in respect of the issues noted above.

7. List on 13.12.2024

महोदय उपरोक्त आदेश के क्रम में अधोहस्ताक्षरी द्वारा नगर पालिका परिषद बडौत से वसूली की कार्यवाही प्रारम्भ की गयी है और समस्या के स्थायी समाधान के लिये अधिशासी अभियन्ता, जल निगम (नगरीय) द्वारा एस०टी०पी० प्लान्ट की स्थापना के लिये 76.86 करोड़ रुपये की विस्तृत कार्ययोजना तैयार कर मुख्य अभियन्ता, उ०प्र० जल निगम (नगरीय) गाजियाबाद के माध्यम से मुख्य अभियन्ता, उ०प्र० जल निगम (नगरीय) लखनऊ को प्रेषित की गयी है। (प्रति संलग्न)

यह भी उल्लेखनीय है कि मुख्य सचिव, महोदय, उ०प्र० शासन लखनऊ के संलग्न पत्र संख्या एन०जी०टी० 497/81-7-2024 दिनांक 11 सितम्बर 2024 के द्वारा मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या 606/2018 Compliance of Municipal solid Waste Management Rules, 2016 and Other Environment Issues में पारित आदेश दिनांक 05.09.2024 के अनुपालन में यह अपेक्षा की गयी थी कि एन०जी०टी० में प्रचलित यादों से सम्बन्धित ठोस अपशिष्ट एवं सीवेज प्रबन्धन सम्बन्धी परियोजनाओं के प्रस्ताव शीघ्र अति शीघ्र शासन को उपलब्ध कराये जायें।



अतः अनुरोध है कि मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 645/2023 ललित जैन बनाम उत्तर प्रदेश राज्य में सुनवाई हेतु तिथि 13.12.2024 के दृष्टिगत एस०टी०पी० के निर्माण हेतु प्रेषित कार्य योजना के सम्बन्ध में अग्रिम कार्यवाही करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि मा० राष्ट्रीय हरित अधिकरण में दिनांक 13.12.2024 को सुनवाई के समय नगर पालिका परिषद बडौत एवं राजकीय हितों की प्रभावी पैरवी की जा सके।

संलग्नक :- उपरोक्तानुसार।

04.12.2024  
(जितेन्द्र प्रताप सिंह),  
जिलाधिकारी,  
बागपत।

पत्रांक व दिनांक तदोक्त।

प्रतिलिपि :-

1. प्रबन्ध निदेशक, जल निगम (नगरीय) उ०प्र० लखनऊ को आवश्यक कार्यवाही हेतु।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि प्रश्नगत याचिका में मा० राष्ट्रीय हरित अधिकरण में प्रभावी पैरवी करने का कष्ट करें।

जिलाधिकारी,  
बागपत।

